

**FORM 18**  
**<sup>2</sup>[THE DESIGNS ACT, 2000]**  
**APPLICATION FOR EXTENSION OF TIME**

<sup>3</sup>[See rule 15 and rule 18]

<sup>4</sup>[For Fee see First Schedule]

<sup>4</sup>Insert (in full) name, address and nationality. I (or We)<sup>4</sup>,.....  
.....  
.....

hereby apply for ..... months' extension of time—

<sup>5</sup>Quote number and year of application of design.

Under rule 15 for leaving a certified copy of the design filed with the British or convention or group of countries or Inter governmental organisation application in respect of design <sup>5</sup>[(i) <sup>6</sup>application No. ....or (ii) to extend the time period as specified under rule 18 in respect of the application No.....]

The reason for making this application are as follows:—

.....  
.....  
.....

My (or our) address for service in India is—

.....  
.....  
.....

Dated this..... day of .....20.....

<sup>6</sup>To be signed by the applicant or authorised agent.

(Signed)<sup>6</sup>.....

To  
The Controller of Designs,  
The Patent Office,